GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI, DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION **RAJYA SABHA UNSTARRED QUESTION NO. 88** ANSWERED ON 19.07.2021

NATIONAL PROJECT SANCTIONED UNDER THE MINISTRY

88 Shri Akhilesh Prasad Singh

Will the Minister of Jal Shakti be pleased to state:

(a) details of the national projects sanctioned under the Ministry from 2014 to 2021 till date;

(b) details of the projects implemented and pending till date in the State of Bihar;

(c) whether Government has conducted any assessment regarding works and performance of the national projects during the last three years and if so, details and outcome thereof;

(d) whether Government has developed a central monitoring system to implement its projects properly and if so, details thereof; and

(e) the steps are taken/being taken by Government to enhance efficiency and reduce the cost of projects undertaken across the country, State/UT/year-wise since 2014 to till date?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI AND TRIBAL AFFAIRS

(SHRI BISHWESWAR TUDU)

(a) Since 2014 till date, one new project, namely Polavaram irrigation project of Andhra Pradesh, has been declared as a national project by this Ministry.

(b) At present there is no project included as national project, from the State of Bihar.

(c) A High Power Steering Committee (HPSC) chaired by the Secretary, DoWR, RD & GR, Ministry of Jal Shakti, has been constituted for overall monitoring of national projects. During last three years, the HPSC has held two meetings. During these meetings, the status of each of the national projects was reviewed, and bottlenecks were identified. Accordingly, project-wise detailed plan of action, along with the time-lines, were recommended.

(d) A management information system (MIS), with a dedicated dashboard, has been developed for online monitoring of the physical and financial progress of the national projects. The dashboard is available online in public domain.

(e) Enhancement of efficiency, and reduction of cost of the national projects primarily lies with the implementing State Government concerned. However, this Ministry has made provisions for third party concurrent evaluation. Further, the implementing State Governments have been advised to adopt pressurized pipe network wherever techno-economically feasible, guidelines for which have been issued by Central Water Commission (CWC) in 2017. In addition, specific Monitoring and Expert Committees have been constituted as per requirement.
